

CBI No.354/2019
CBI VS. RAKESH TIWARI

10.07.2020

Present: Sh. Om Prakash Ld. PP for CBI.
Ms. Astha, Ld. Counsel for applicant Neeraj Raja Kochar.

A scanned copy of application of applicant Neeraj Raja Kochar for permission to abroad filed on 06.07.2020 has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Ld. Counsel for the applicant Neeraj Raja Kochar undertakes to supply the original hardcopy of the application alongwith all the documents in the judicial file as and when normal function of the courts is resumed.

Ld. PP for the CBI seeks time to file the reply to the application of applicant Neeraj Raja Kochar.

Ld. PP for CBI has filed scanned copies of certain documents i.e. Sanction of accused Rohit Srivastava, CFSL Report and citing approver as a witness.

Ld. PP for CBI is directed to file the original copies of abovesaid documents in judicial record as and when normal function of the courts is resumed.

Let the application of applicant Neeraj Raja Kochar be listed for reply and arguments on **16.07.2020**. This order be uploaded by the Reader on the official website.



(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/10.07.2020

CBI No. 111/2019
CBI VS. SUMANT KUMAR MISHRA & ORS

10.07.2020

Present: Sh. Om Prakash Ld. PP for CBI.
None for accused persons.

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of final arguments.

Sh. Gopal Tiwari Ld. Counsel for A-5 Shyam Sunder has sent WhatsApp message that he would not be able to argue the matter through video conferencing and to send his written submissions. He wants to argue the matter physically.

Sh. Sanjay Suri Ld. Counsel for A-4 Suresh Kukreja had already sent his consent regarding the arguments on physical appearance.

Notices sent to Ld. Counsel(s) for A-1 and A-6 not received back.

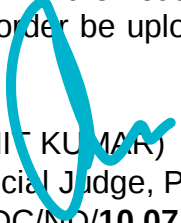
Let notices be issued (through email or WhatsApp only) to and Ld. Counsel(s) for A-1 and A-6 with following directions:

- a) To send their written submissions in synopsis form, as brief as possible;
- b) To give their consent that they are agreeable for final disposal through their written submissions;
- c) Whether they want to address oral arguments through video conferencing as well in addition; and
- d) In the eventuality that Ld. PP for CBI and Ld. Counsel(s) for the parties, are not inclined for video conference arguments and they are not willing for disposal of the case even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent of A-1 and A-6 and scanning of the file on **18.07.2020**.

A copy of this order be sent alongwith the notices to the Ld. PP for the CBI and Ld. Counsel for A-1 and A-6. This order be uploaded by the Reader on the official website.



(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/10.07.2020

CBI No. 116/2019
CBI VS. RAJMAL KHOKHAR

10.07.2020

Present: Sh. Om Prakash Ld. PP for CBI.

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of final arguments.

It is submitted by the reader that it is informed by the Ld. Counsel for the accused on telephone that he does not want to argue the matter through Video Conferencing, as he has already filed written arguments.

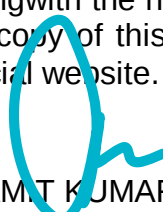
In the interest of justice, let notice be issued (through email or WhatsApp only) to Ld. Counsel for accused, with following directions:

- a) To hear the arguments advanced by the Ld. PP for the CBI; and
- b) To give his consent through email or WhatsApp that he is agreeable for final disposal of the case through his written submissions.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on **16.07.2020**.

A copy of this order be sent alongwith the notices to the Ld. PP for the CBI and Ld. Counsel for the accused. A copy of this order be also sent to the Computer Branch for uploading on the official website.


(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADDC/ND/10.07.2020